

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

Notes of the registry	Orders of the Tribunal
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O.A. No. 290/00178/15 (Tarik Mohammad vs UOI & Ors)
Date of Order : 29/09/2015

Mr Abhimanyu proxy counsel present for
Mr P.S. Rathore, Counsel for applicant.

The OA is filed seeking to resume the services of the applicant with immediate effect, to quash the verbal order to terminate the services of the applicant and other consequential reliefs. The matter has been taken up for consideration for admission today.

The learned counsel for applicant submits that the applicant's services were terminated orally on 1st February, 2015 and he himself admits at para 4.1 of the OA that the applicant was appointed on the post of casual labour which is a back door entry in the year 1996. It is also averred in para 4.2 of the OA that since 1996 to 2006, the applicant worked as casual labour in the department with a name of Raju whereas the applicant's name is Tarik Mohammad.

We are at loss to understand that how the applicant continued in service for several years in a wrong name while his entry in the service by his own averment is a back door entry in year 1996 and he worked as casual labour in the name of Raju from 1996 to 2006. Moreover, in support of above contentions no material has been produced on record by learned counsel for applicant to show that the applicant had worked from 1996 to 2006 as casual labour. In the light of above averments in the OA, we have no doubt that the applicant is not entitled to continue or hold the post, he was occupying.

In view of discussion hereinabove made, we do not find any merit in the OA and the same is dismissed in limine.


[Meenakshi Hooja]
Administrative Member


[Justice Harun-Ul-Rashid]
Judicial Member